

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.200 of 2020

IN THE MATTER OF:

**Assistant Commissioner of Customs
Special Disposal Cell (Port), Kolkata**

...Appellant

Versus

**CA Kannan Tiruvengadam, R.P. of
BRG Iron and Steel Company Ltd. & Ors.**

...Respondents

For Appellant: Shri Siddharth Manocha, Advocate

**For Respondents: Ms. Sreenita G. and Shri Arjun Asthana,
Advocates (R-3)**

O R D E R

11.02.2020 It is stated that Respondent No.3 has filed another Appeal in this matter having number Company Appeal (AT) (Ins.) No.1048 – 1049 of 2019 and this Appeal may be listed along with the said Appeal.

It is stated that there is delay of 1 day beyond period of Appeal of 30 days. There is delay of one day in the matter. The delay is condoned. I.A. No.515 of 2020 is disposed of.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondents, let notice be also issued through e-mail.

Advocate – Shri Arjun Asthana for Respondent No.3 is present and dispensed with Notice. The other two Respondents may be served.

List the Appeal 'for admission (after Notice)'.

It is stated that the other Appeal is coming up on 12th February, 2020.

List this Appeal along with that Appeal on 12th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md